

Import of Defective WAM-I Locomotives

10277. SHRI HIMATSINGKA : Will the Minister of RAILWAYS be pleased to state :

(a) whether an enquiry or investigation has been ordered into the circumstances under which import of defective WAM-I locomotives was made sometime back ;

(b) if so, precise step taken or being taken in this regards ; and

(c) if the reply to part (a) above be in the negative, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). No such enquiry or investigation has been ordered.

(c) The initial trouble of excessive vertical oscillation at high speeds was overcome after replacement, by the suppliers of the locomotives, of the original primary suspension springs.

Allotment of Scooters and Cars to Members of Delhi Municipal Corporation

10278. SHRI SURAJ BHAN :
SHRI SHARDA NAND :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of the members of the Municipal Corporation, who were allotted scooters or cars in Delhi by the Delhi Administration or by the Central Government under the special quota in the last three years ;

(b) whether Government have received any complaint about the sale of cars within two years by some members of the Corporation ;

(c) if so, the details of the Complaint and the names of those members ;

(d) the action taken against those members :

(e) whether any cases have been referred to the Central Bureau of investigation ; and

(f) if so, what is the report of the Central Bureau of Investigation and the action taken by Government against them ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) A statement indicating the names of members of the Delhi Municipal Corporation who have been allotted scooters/ Cars by the Delhi Administration against that Administration's quota during the last three years is laid on the Table of the House. [*Placed in Library. See No. LT—3607/70*] No Scooters/Cars have been allotted to the Members of the Delhi Municipal Corporation from the Central Government quota.

(b) and (c). The Delhi Administration have stated that one complaint was made to the Central Bureau of Investigation by a Member of the Delhi Municipal Corporation concerning the sale of cars by Shri Jai Prakash Goel, Alderman, Delhi Municipal Corporation.

(d) to (f). The Delhi Administration have pointed out that Shri Goel was permitted to sell the cars before the expiry of two years from the date of their purchase by the competent authority under Clause 8 of the Motor Cars (Distribution and Sale) Control Order, 1959, as the cars had met with accidents and were not functioning properly. As such, the question of taking any action against Shri Goel does not arise.

Authorised and Paid-up Capital of Film Companies

10279. SHRI ARJUN SINGH BHADORIA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the authorised and paid-up capital of (i) Capital Films (P) Ltd., New Delhi ; (ii) Cine Films (P) Ltd., Delhi ; and (iii) Tyagi Anand and Co. (P) Ltd., New Delhi at the time of their setting up and as on the 31st March, 1970 ;

(b) the amount of loan received by these companies upto the 31st March, 1970 from Government, Banks or other parties separately ;

(c) the amount paid as interest by these Companies during the last three years ;

(d) the names and addresses of the Directors of the Companies together with the names and addresses of their share-holders ;